

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
3.	E.A.S.*	-	-	-	4575.00	926.09	20.28	12375.00	10876.32	87.89	17537.50	14770.06	84.22	12987.50	12609.31	97.09	47475	39182.68	62.53
4.	D.P.A.P.	814.00	835.70	123.68	771.00	729.92	94.87	853.00	1013.03	118.76	865.00	1001.99	115.04	871.00	458.03	52.59	3874	3838.87	99.09
5.	D.D.P.	3800.00	3850.47	98.96	5700.00	4679.77	82.10	6450.00	6308.84	97.81	5258.00	5689.31	108.20	5258.00	2990.81	56.88	26466	23319.2	88.11

*Total Released, as no Statewise allocations are made under EAS.

Formulation of Ninth Plan

209. SHRI R. SAMBASIVA RAO:

SHRI SURESH KALMADI:

Will the PRIME MINISTER be pleased to state:

(a) whether a meeting of the Planning Commission was held recently to discuss various issues including progress on the formulation of the Ninth Five Year Plan;

(b) if so, the details of the issues discussed and the outcome thereof;

(c) whether the Government have also taken decision on the Centrally sponsored schemes that are likely to be transferred to States alongwith the funds; and

(d) if so, the time by which these schemes are likely to be finally transferred?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOOR): (a) Yes, Sir.

(b) The meeting of the full Planning Commission held under the Chairmanship of Prime Minister and Chairman, Planning Commission on 9th June, 1997 discussed the following agenda items;

1. Progress of Ninth Plan Exercises.

2. Transfer of Centrally Sponsored Schemes.

3. NDC Committee on Power.

4. Suggestions received from States on Gadgil Formula: Note for information.

(c) and (d) The process of consultations with the Central Ministries and State Governments is presently underway on various aspects of the transfer of the Centrally Sponsored Schemes to the States and also to work out the modalities of transfer.

Extradition Treaty

210. SHRI SUNDER LAL PATWA:

SHRI AMAR PAL SINGH:

SHRI DATTA MEGHE:

SHRI KACHARU BHAU RAUT:

SHRI ANAND RATNA MAURYA:

SHRI SURESH KALMADI:

Will the PRIME MINISTER be pleased to state:

(a) whether India and United States of America have signed a bilateral extradition treaty;

(b) if so, the main features thereof;

(c) whether this replaces the 1931 treaty between the USA and United Kingdom which is currently in force between India and USA;

(d) to what extent it is different from 1931 treaty;

(e) whether this treaty is likely to help improve the relations between two countries;

(f) if so, the details thereof; and

(g) the details of other nations with whom India has extradition treaty?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALEEM IQBAL SHERVANI):

(a) Yes, Sir.

(b) The main features of the new Treaty include the following:

- Under the Treaty, each country will obligate itself to extradite fugitive offenders accused or convicted of offences punishable by more than one year in each jurisdiction;

- the Treaty provides procedures for either Government to arrest fugitives immediately upon the request of the other government to prevent fugitives from fleeing;

- it also provides for a legal basis for temporarily surrendering prisoners to stand trial for crimes against the laws of the Requesting State;

- fugitives will be extradited under the Treaty regardless of their nationality.

(c) The Treaty is subject to ratification and shall come into force on the date of exchange of the Instruments of ratification between respective parties. On becoming operative, this Treaty will replace the 1931 Extradition Treaty between the US and United Kingdom acceded to by India and currently in force between India and USA.

(d) The Treaty is an important step forward in law enforcement cooperation between the two countries in keeping with current requirements of extradition law and practice.